

| Serial No. of Order | Date of Order | Order with Signature |
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| 13  | 24/4/94 | <p>call on 28/4/94 for hearing.</p> <p>km<br/>Vice-Chairman<br/>Member</p>   |
| 14  | 28/4/94 | <p>call on 30/6/94 for hearing.</p> <p>km<br/>Vice-Chairman<br/>Member</p>   |
| 15. | 25.7.96 | <p>Adjourned to 30-7-1996.</p> <p>Manasimha<br/>Member (Admin.)</p>  |
| 16  | 30.7.96 | <p>Heard Shri S. Mohapatra for the applicant and Shri Ashok Mishra for the respondents. Shri Mishra has taken me through the orders of this Court dated 5.2.1993, 10.2.1993 and 17.3.1993. It is now clear that the posts are abolished on 31.3.1993, in terms of the order at Annexure-R/2 which states that the date of abolition of the post of EDMC attached to Bagantia S.O. in account with Bhadrak H.O. may be read as with immediate effect instead of 7.2.1993. In view of this, the counsel for the petitioner requests for withdrawal of this application. Prayer allowed. The Original Application is treated as withdrawn and dismissed.</p> <p>Manasimha<br/>MEMBER (ADMINISTRATIVE) 30/7/96</p> |